

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH

ALLAHABAD

DATED: THIS THE 29TH MAY 1997

CORAM

Hon'ble Mr. T. L. Verma JM  
Hon'ble Mr. S. Dayal AM

- - - - -

ORIGINAL APPLICATION NO.1678/93

1. Union of India through General Manager,  
Central Railway, Bombay. V.T.

2. Divisional Railway Manager  
Central Railway, Jhansi

- - - - - Petitioners

C/A Sri Lalji Sinha

Versus

1. Smt. Moola Bai widow o Nirpat

2. Bhola Singh s/o Late Nirpat

3. Lekhan Lal son of Nirpat

All residents of 55-Chaturyana,

Laxmi Gate, Jhansi

4. Ist Additional District Judge,  
Jhansi. - - - - - Respondents

C/R Sri R.K.Nigam  
Sri Shailendra Srivastava

ORDER

By Hon'ble Mr. T. L. Verma JM

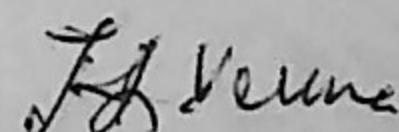
*Th*  
This application has been filed challenging  
the judgment and order passed by Ist Addl.District Judge,  
Jhansi passed in Misc. appeal no. 34 of 1984.

2. The aforesaid appeal was filed challenging the award of prescribed authority under the payment of wages Act, whereby application of the applicant was dismissed. The learned Additional District Judge had allowed the appeal and ordered that the appellant was entitled for Rs.2,000/- or actual arrear of pay.

3. In a recent decision, the Hon'ble Supreme court has held that neither the prescribed authority under the payment of Wages Act nor the District Judge is subordinate to the Tribunal, as such the Tribunal cannot entertain an application challenging the order of the Prescribed authority or that of the District/Addl.District Judge.

4. Inview of the above, we dismiss this application as not maintainable before this Tribunal. Nothing in this order, however, shall preclude the applicants from seeking remedial measures for redressal of grievance before the appropriate legal forum, if so advised.

  
Member (A)

  
Member (J)

SOI